

**Indian Bank** **ALLAHABAD**

**SAM Branch Delhi, First Floor, 17, Parliament Street, New Delhi**  
 Phone No: 011-40230166 Mob no-9572326444  
 Email: armbdelhi@indianbank.co.in

**"APPENDIX-IV-A" [SEE PROVISIO TO RULE 8 (6)]**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**e-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of Indian Bank, (erstwhile Allahabad Bank), SAM Branch Delhi (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is basis" on 20/07/2022, for recovery of Rs 4,55,72,457/- (Rupees Four crore fifty five lakh seventy two thousand four hundred fifty seven only) plus Interest & other expenses(excluding Legal Charges-if any) till realization of the dues owed to the Indian Bank, (erstwhile Allahabad Bank), SAM Branch Delhi (Secured Creditor), by M/S Sadhana Exports through its partners- Shri Shubham Dubey and Nivedita Mishra, Plot No- 680, Pace city-II, sector-37, Gurugram, Haryana-122001

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

**e-auction of Sale of immovable property in name of Shri Shubham Dubey, S/O- Shri Harshu Charan Dubey, R/O-4/18, East Patel Nagar, New Delhi-110008 on 20/07/2022 AT 11.00 A.M under SARFAESI Act 2002**

<b>Detailed description of the Property</b>	Residential Flat – Third Floor with roof/terrace rights of built up property bearing no Y-16, Area measuring 200 square yards, situated at Green Park, New Delhi, along with proportionate undivided rights of the land under the said property <b>Boundaries are as under- North – House No-Y-17 South-House No-Y-15 East-Road West – Service Lane</b>
<b>Details of Encumbrances outstanding dues of Local Self Government, Electricity, Property Tax, Municipal Tax etc if any known to the Bank</b>	Not known to the bank
<b>Reserve Price</b>	Rs.1,75,00,000/- (Rupees One Crore and Seventy Five Lacs only)
<b>EMD Amount</b>	Rs.17,50,000/- (Rupees Seventeen Lacs and Fifty Thousand only)
<b>Bid incremental amount</b>	Rs. 1,00,000/- (Rupees One lakh only)
<b>Date and time of e-auction</b>	20-07-2022 between 11.00 A.M to 4.00 P.M

Bidders are advised to visit the website ([www.mstcecommerce.com](http://www.mstcecommerce.com)) of our e-auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESH No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact [ibapiop@mstcecommerce.com](mailto:ibapiop@mstcecommerce.com) and for EMD status please contact [ibapifin@mstcecommerce.com](mailto:ibapifin@mstcecommerce.com). For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number "18001025026" and "011-41106131".

**Bidders are advised to search for the property in the website with <https://ibapi.in> and [www.mstcecommerce.com](http://www.mstcecommerce.com).**

Date: 28.06.2022, Place: New Delhi

**AUTHORISED OFFICER**

**Indian Bank** **ALLAHABAD**

**Branch: 55A Navyug Market, Ghaziabad-201001**  
 Email: N562@indianbank.co.in  
**Zonal Office, Noida: D-211/2, Sector-61, Noida-201301.**  
 Phone: 0120-2583586, Fax: 0120-2583592

**"APPENDIX – IV [Rule 8(1) of Security Interest (Enforcement) Rules, 2002] POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the Authorized officer of the Indian Bank under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the security Interest (Enforcement) Rules, 2002, issued a demand notice on the date mentioned against account and stated hereinafter calling upon the below mentioned borrowers/mortgagors/guarantors with concerned branch to repay the amount mentioned in the notice herein below within 60 days from the date of receipt of the said notice.

The below mentioned borrowers having failed to repay the amount, notice is hereby given to the borrowers/mortgagors/guarantors and the public in general that the undersigned has taken Possession of the properties described herein below, in exercise of powers conferred on him/her under Sub Section 4 of Section 13 of the Act read with Rule 8 of the security interest (Enforcement) Rules, 2002 on the dates mentioned below in the table.

The borrower & guarantor in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealing with the said property will be subject to the charge of Indian Bank, for the respective amounts mentioned herein below plus interest/cost thereon.

The Borrower/s/guarantor/s/mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sr. No.	Name of Borrower / Co-borrower / Guarantor and owner of the property	Description of Mortgaged Property	Date of Demand Notice	Date of Possession	Amount u/s as mentioned in the notice u/s 13(2)
1.	Mrs. Anita Sharma & her firm Mrs Princy Sales prop. Anita Sharma with Navyug Market Ghaziabad eAB Branch	All the part and parcel of Flat No. 111-A in K block, first floor without roof rights, EWS, Area Approx. 18.96 Sq. Mtr., situated at Valmiki Kunj, Patel Nagar, Ghaziabad, Uttar Pradesh and property in the name of Mrs. Anita Sharma S/O Mr. Gatam Sharma Bounded by: East-Flat no 110A West-GDALand Green Area North-Flat no 112A South-GDALand Green Area	16.04.2022 22.06.2022		Home Loan Rs. 7,18,188/- (Rupees Seven lakh eighteen thousand one hundred eighty eight only) & Cash Credit Rs. 12,53,056/- (Rupees Twelve lakh fifty three thousand fifty six only) plus interest thereon.
2.	Mr. Raj Kishore Singh with Navyug Market Ghaziabad eAB Branch	All the part and parcel of property bearing F-175A1, Sector-11, Pratap Vihar Ghaziabad (Without Roof Rights), Area Approx. 17.40 Sq. Mtr., Property in the name of Mr. Raj Kishore Singh S/O Mr. Bhagwan Singh Bounded by: East-Flat no 151 West-Flat No. 176A1 North-20' wide road on ground floor South-Flat No. 175A1	11.04.2022 22.06.2022		Rs. 4,44,518/- (Rupees Four lakh forty four thousand five hundred eighteen only) plus interest thereon.
3.	Mr. Sanjay Kumar with Navyug Market Ghaziabad eAB Branch	All the part and parcel of Flat No. 111D E/253, EWS, Ground Floor (Without Roof Rights), Area Approx. 28.74 Sq. Mtr., situated at Sector-2, Kaamma, Vaishali, Ghaziabad, Uttar Pradesh and property in the name of Mr. Sanjay Kumar S/O Mr. Kameshwar Prasad. Bounded as under: East: Road West: Flat No. 252 North: Flat No. 254 South: Open Land	07.04.2022 22.06.2022		Rs. 406,561/- (Rupees Four lakh six thousand five hundred sixty one only) plus interest thereon.
4.	Mr. Anees Ahmed Siddiqui & Mrs. Ameer Bano with Navyug Market Ghaziabad eAB Branch	All the part and parcel of House on plot no 34, Panchvati Colony, Everest Khand behind Masjid, G T Road, Ghaziabad Area Approx. 100.332 Sqmtr. (approx 120 Sq. yard.) property in the name of Mr. Anees Ahmed Siddiqui Bounded by: East-Property of others West-18 ft wide road North-Property of others South-Part of plot no 34	16.04.2022 28.06.2022		Rs. 3,05,716/- (Rupees Three lakh five thousand seven hundred sixteen Only) plus interest thereon.
5.	M/s Saima Construction Prop. Mr. Amanullah Siddiqui with Navyug Market Ghaziabad eAB Branch	All the part and parcel of property bearing flat no. N-21 second floor in HIG, Block N, Sanjay Nagar, Sector-23, Ghaziabad, Plot Area admeasuring approx 81.82 Sqmtr. – property in the name of Mr. Amanullah Siddiqui S/O Mr. Mohd. Inamulaha Siddiqui. Bounded by: East-Flat no 23 West-Road at ground floor North-Flat no 22 South-Open area at ground floor	22.04.2022 28.06.2022		Rs. 22,89,633/- (Rupees Twenty two lakh eighty nine thousand six hundred thirty three Only) plus interest thereon.

Date: 28.06.2022, Place: Ghaziabad

**Sd/-, Authorised Officer, Indian Bank (erstwhile Allahabad Bank)**

**Bank of Baroda**

**Branch/Office: Morna Branch, B1-A/12, Sector-51, Gautam Buddha Nagar, Noida, Uttar Pradesh-201301**

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

In respect of loans availed by below mentioned borrowers / guarantors through BANK OF BARODA, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets:
1	M/s Akansha Traders Prop. Mr. Devendra Tyagi, Old Hebbatpur Yushuf Chak Shahberi, Greater Noida Extension, Gautam Buddha Nagar Mr. Devendra Tyagi S/O Mr. Satya Prakash Tyagi, Sandip Enclave, Akberpur, Bahampur, Ghaziabad	03-06-2022 Rs. 9,13,593.76 O/s as on 23-05-2022 (inclusive of interest thereon) + unapplied interest + unserviced interest	Hypothecation of shop furniture and stocks
2	M/S Akbar Khan Fabricators Prop. Mr. Akber, Hoshiyarpur, Sector-51, Noida	03-06-2022 Rs. 4,94,347.25 O/s as on 23-05-2022 (inclusive of interest thereon) + unapplied interest + unserviced interest	Hypothecation of shop furniture and stocks
3	M/S Maa Durga General Store Prop. Mr. Makhan Kumar Jha, Plot No. 26, Shop No. 04, Uni One Residency, Akbarpur, Behrampur, Noida Mr. Makhan Kumar Jha S/O Mr. Brahmanand Jha, House No. 70, First Floor, Niti Khand -2, Indrapuram, Ghaziabad	03-06-2022 Rs. 5,64,126.25 O/s as on 31-03-2021 (inclusive of interest thereon) + unapplied interest + unserviced interest	Hypothecation of shop furniture and stocks
4	Mr. Pawan Kumar S/O Mr. Siyaram Maharaj & Mrs. Babita Sharma W/O Mr. Pawan Kumar, both at: Flat upper ground floor, Back side Prop No 17-B, Mohan Garden, Nawada Extension, Uttam Nagar, New Delhi-110059 Guarantor: Mr. Yogesh Kumar Jha S/O Mr. Sidharth Jha, First Floor, plot no. A-10/C, Khasra no. 632, 633, 642 & 643, Near Indraprastha School, Roop Vihar, Nawada Extension, Mohan Garden, Uttam Nagar, New Delhi	03-06-2022 Rs. 9,36,332.85 O/s as on 30-05-2022 (inclusive of interest thereon) + unapplied interest + unserviced interest	Hypothecation of Hyundai Creta Vehicle No. DL8CAV3584
5	Mr. Pawan Kumar S/O Mr. Siyaram Maharaj, Mrs. Babita Sharma W/O Mr. Pawan Kumar, both at: Flat Upper Ground Floor, Back Side Prop No 17-B, Mohan Garden, Nawada Extension, Uttam Nagar, New Delhi-110059	03-06-2022 Rs. 48,93,892.00 O/s as on 30-05-2022 (inclusive of interest thereon) + unapplied interest + unserviced interest	Equitable Mortgage of Flat Upper Ground Floor, back side, without Roof Right, Prop No. 17-B, Out of Khasra No 642, Mohan Garden, Nawada Extension, Uttam Nagar, New Delhi-110059, Bounded as: North - Road, South - Part of Land, East - Other Plot, West - Other Property

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date: 28-06-2022, Place : Delhi

**Authorised Officer, BANK OF BARODA**

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**PUBLIC NOTICE**

Form No. INC-26  
 [Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]  
 Advertisement giving notice for change of registered office of the Company from one state to another  
 Before the Central Government Northern Region Bench, Delhi

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014 AND

In the matter of MY OWN ROOMS DOT IN PRIVATE LIMITED having its Registered Office at Building No.2346, 3rd Floor, Bank Street, Karol Bagh, New Delhi East Delhi DI 110005.

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra-ordinary General Meeting held on Wednesday, 22nd day of June, 2022, to enable the company to change its Registered Office from "National Capital Territory (NCT) of Delhi" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change may deliver either on MCA portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or may send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of objection to the Regional Director, at the Address B-2 WING, 2nd FLOOR, PARVAYARAN BHAWAN, CGO COMPLEX, NEW DELHI – 110003, within fourteen days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Building No.2346, 3rd Floor, Bank Street, Karol Bagh, New Delhi East Delhi DI 110005.

For and on behalf of  
**MY OWN ROOMS DOT IN PRIVATE LIMITED**  
 Sd/-  
 Rahul Timbadia  
 Director  
 DIN: 00691457

Dated this 29th day of June' 2022  
 Place : New Delhi

**CAN FIN HOMES LTD.**

DP-11, 1st Floor, Local, Shopping Complex, Above Canara Bank  
 Pitampura, Delhi-110 034 Ph.: 011-41761717  
 Mob.: 7625079150 Email: pitampura@canfinhomes.com  
 CIN:L85110KA198PLC008699

**SEE RULE 8(1) POSSESSION NOTICE (for immovable property)**

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04.11.2019 calling upon the Borrowers- (1) Mr. SAGAR SAXENA S/O Mr.LAXMI KANT (2) Mrs. DEEPA SIRARI W/O Mr. SAGAR SAXENA presently residing at Flat No. G-4, PLOT NO.3/908, SECTOR-3, VASUNDHRA GHAZIABAD, UTTAR PRADESH-201012 and Guarantor Mr. MOHAN SINGH S/O MR. TRILOK SINGH, to repay the amount mentioned in the notice being Rs. 20,29,202/- (Rupees Twenty Lakhs Twenty Nine Thousand Two Hundred Two only) and interest and other incidental charges from 31/10/2019 to till date of final payment within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, Notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of the said rules on this 25.06.2022.

The Borrower in particular and the public in General is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Can Fin Homes Ltd. (CFHL) for an amount of Rs. 20,29,202/- (Rupees Twenty Lakhs Twenty Nine Thousand Two Hundred Two only) and further interest, and other incidental charges thereon.

**SCHEDULE OF THE MORTGAGED PROPERTY**

All that piece and parcel of the residential property bearing Flat No. G-4, PLOT NO.3/908, SECTOR-3, VASUNDHRA GHAZIABAD, UTTAR PRADESH-201012

The boundaries of the property are as under:  
 North: FLAT NO. GF5 East: PARKING SPACE  
 South: PLOT NO. 909 West: OTHER'S PROPERTY

Date: 28.06.2022 Sd/-  
 Place: Pitampura, Delhi Authorized Officer, Can Fin Homes Ltd.

**FEDERAL BANK**

YOUR PERFECT BANKING PARTNER  
 LCRD Division / New Delhi, U.G.F., Federal Towers, 2/2, West Patel Nagar,  
 New Delhi-110008 Ph.No.011-40733977, 78, 79, & 80  
 Email ID: ndllcrd@federalbank.co.in  
 CIN: L65191KL1931PLC000368 Website: www.federalbank.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE ASSETS**

**Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Federal Bank Ltd (Secured Creditor), the symbolic and physical possession of which has been taken on 24.11.2016 & 20.07.2017 respectively by the Authorised Officer of The Federal Bank Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on 02.08.2022, for recovery of Rs.3,12,77,753.67 (Rupees Three Crore Twelve Lakh Seventy Seven Thousand Seven Hundred Fifty-Three & Paise Sixty-Seven Only) plus costs and other charges due to The Federal Bank Ltd (Secured Creditor) as on the aforesaid date of sale from:- (1) M/s Amrit Motors a Partnership firm having its registered Office at G.T. Road, Opp. U K Palace, Khanna-141401, Punjab represented by its partners (a) Mr. Rajesh Kumar, S/o Shri Om Prakash (b) Mr. Sanjeev Kumar Gupta, S/o Shri Om Prakash Gupta and (c) Mr. Om Prakash Gupta, S/o Shri Babu Ram Gupta (2) Mr. Rajesh Kumar, S/o Shri Om Prakash Gupta, residing at H. No.106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab. (3) Mr. Sanjeev Kumar Gupta, S/o Shri Om Prakash Gupta, residing at H.No. 106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab Also at House No. 753, IFFCO City 1, New Chandigarh-140901, District-Mohali, Punjab. (4) Mr Om Prakash Gupta, S/o Shri Babu Ram Gupta, residing at H.No. 135, Shaher Amloh, Ward no. 1, Tehsil Amloh, Distt. Fatehgarh Sahib-147203, Punjab. (5) Vijay Kumar, S/o Om Prakash Gupta, residing at Ward No.3, Amloh Dist.Fatehgarh Sahib-147203, Punjab Also at House No. 158, Bank Colony Street, Anant Nagar, Near Amarbir Hospital, Khanna-141401, Punjab. (6) Shri Ashwani Gupta, S/o Shri Om Prakash Gupta, residing at H.No.106, Ward No.6, Amloh, Dist. Fatehgarh Sahib-147203, Punjab. (7) Smt. Anu Gupta, W/o Shri Rajesh Kumar, residing at H. No. 106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab. Alternative address of 2,4,6 & 7: House No.157, Bank Colony Street, Anant Nagar, Near Amarbir Hospital, Khanna-141401, Punjab.

The reserve price will be Rs.26,00,000/- (Rupees Twenty-Six Lakh Only) and the earnest money deposit will be Rs.2,60,000/- (Rupees Two Lakh Sixty Thousand only), which is 10% of the Reserve Price. Bids below the Reserve Price will be rejected immediately. Thus, bids to be submitted should be above the Reserve Price.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

1. All that piece and parcel of property at Khata No.194/514, Khasra No.28/21/2, Khata No.412/888, Khasra No.28/21/1 under Sale Deed Vasika No.519 dated 16.05.1997 admeasuring 363 sq yards together with building and all improvements thereon situated at Village Brahman Majra, Abadi Aman Colony, Sirhind Tehsil, Distt.Fatehgarh Sahib -147203, Punjab bounded on the East by Property of Gurmeet Singh@Kala , South by Property of Subedar Mullanpur Wala, West by Link Road, North by property of Bhamarsi Wala.

The property will be sold by e-auction through the Bank's approved service provider M/s e-Procurement Technologies Limited - Auction Tiger under the supervision of the Authorised Officer of Federal Bank. E-auction tender document containing e-auction bid form, declaration, general terms and conditions of online auction sale are available in website : <https://sarfaesi.auctiontiger.net>. The prospective bidders may avail online training on e-auction from M/s e-Procurement Technologies Limited - Auction Tiger, Ahmedabad, Helpline No. & email ID : 079-68136880/68136837 & email - support@auctiontiger.net and Mr. Ram Sharma-9978591888/9265562821/18 & email - ramprasad@auctiontiger.net. Bids in the prescribed format given in the Tender document shall be submitted "online" through the portal <https://sarfaesi.auctiontiger.net>. Bids submitted otherwise shall not be eligible for consideration. The EMD shall be remitted through Demand Draft/EFT/NEFT/RTGS to the Bank Account 13720051030003, IFSC FDRL0001372. The EMD to be paid is 10% of the Reserve Price of the property which is refundable if the tender is not accepted. Last date and time for deposit of Bid form along with EMD is 01.08.2022 upto 5 PM. Any Bid form & EMD submitted after the said date & time period will not be entertained.

The details of the property, date of inspection of the property, terms and conditions whereby the sale will be guided can be obtained from Branch Manager at Branch Ludhiana, SCO-24, Ground Floor, Ludhiana Trade Tower, Feroze Gandhi Market, Ludhiana-141001, Punjab & LCRD Division, New Delhi, Upper Ground Floor, Federal Towers, 2/2, West Patel Nagar, New Delhi-110008 between 12 PM and 4 PM on any working day except Second and Forth Saturday upto 29.07.2022. The detailed terms and conditions pertaining to auction of the property is displayed in the branch premises at Branch Ludhiana SCO-24, Ground Floor, Ludhiana Trade Tower, Feroze Gandhi Market, Ludhiana-141001, Punjab & LCRD Division, New Delhi, Upper Ground Floor, Federal Towers, 2/2, West Patel Nagar, New Delhi-110008. Interested persons may contact the Branch Head, Ludhiana, on Mob No: 9918857170, Branch No. - 0161-2404760 & 2404249, LCRD / NDL Head Mob No - 9349420333 & Office No.: 011-40733980 & 40733977, Dealing Officer Mobile No-7009569557, 8127511900.

For detailed terms and conditions of the sale, please refer to the link provided in the following websites: 1. <https://www.federalbank.co.in/web/guest/tender-notices> 2. <https://sarfaesi.auctiontiger.net>

Date : 27.06.2022 For The Federal Bank Ltd.  
 Place : NEW DELHI (Authorised Office under SARFAESI Act)

**U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD.**  
 9-A, Rana Pratap Marg, Lucknow  
 Ph.No.: 0522 - 2200183, 2628310 Fax : 2627994  
 e-mail : upsgarfed@yahoo.co.in Website : www.upsugarfed.org

**SHORT TERM TENDER NOTICE**

**ENGAGEMENT OF ADVISOR/CONSULTANTS FOR MONITORING THE REPAIR AND MAINTENANCE OF SUGAR PLANTS DURING OFF-SEASON AND SEASON FOR IMPROVEMENT OF PERFORMANCE PARAMETERS OF BERLAYAN, SEMIKHERA, RUDRA-BILASPUR AND BUDAUN CO-OPERATIVE SUGAR MILLS IN UTTAR PRADESH IN THE YEAR 2022-23**

Online e-tender are invited from the Experienced Agencies/Reputed firm in this field for the consultancy to various cooperative UTTAR PRADESH.

The details for submission of the E-Bids is available on the E-tender portals as per <http://etender.up.nic.in> and [www.upsugarfed.org](http://www.upsugarfed.org). The bidders will have to deposit tender fees (Non-Refundable) of Rs. 2,000 + 18% GST = Rs. 2,360.00 & earnest money in the form of Demand Draft/RTGS/NET/BANKING IN favor of U.P. Co-op. Sugar Factories Federation Ltd., Payable at Lucknow. Tenders without earnest money will not be accepted. The bank details are available inside the tender document.

The Managing Director/Administrator Federation reserves the right to cancel any or all bids/annual e-bidding process without assigning and reason to & decision of Federation will be final & binding.

All amendments, clarifications, corrigendum, addendum, time extension etc. will be given on this tender only. Tenderers keep reading these website <https://etender.up.nic.in> & [www.upsugarfed.org](http://www.upsugarfed.org) regularly for updated information.

Date : 28/06/2022 Managing Director

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF USHER ECO POWER LIMITED**

**RELEVANT PARTICULARS**

No.	Name of Corporate Debtor	USHER ECO POWER LIMITED
2	Date of incorporation of Corporate Debtor	20/07/2007
3	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40102MH2007PLC172552
5	Address of the registered office and principal office (if any) of Corporate Debtor	424, Laxmi Plaza, New Link Road , Laxmi Industrial Estate, Andheri (W) Mumbai MH-400053 IN
6	Insolvency commencement date in respect of Corporate Debtor	27/06/2022
7	Estimated date of closure of insolvency resolution process	24/12/2022
8	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Manoj Kulshrestha Reg. No.: IBI/PIA-003/IP-N00005/2016-17/10024
9	Address & email of the interim resolution professional, as registered with the board	4F-CS-14, Ansal Plaza Mall, Vaishali, Opp. Dabur, Ghaziabad, Uttar Pradesh-201010 Email: costadvisor@hotmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	4F-CS-14, Ansal Plaza Mall, Vaishali, Opp. Dabur, Ghaziabad, Uttar Pradesh-201010 Email: crp.usherecower@gmail.com
11	Last date for submission of claims	11/07/2022 (Being 14 days from 27/06/2022, the date of appointment of the IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Usher Eco Power Limited on 27/06/2022.

The creditors of Usher Eco Power Limited, are hereby called upon to submit their claims with proof on or before 11/07/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.06.2022 Interim Resolution Professional, Usher Eco Power Limited  
 Place : Ghaziabad Regn. No.: IBI/PIA-003/IP-N00005/2016-17/10024

**Manoj Kulshrestha**  
Sd/-

**FEDERAL BANK**

YOUR PERFECT BANKING PARTNER  
 LCRD Division / New Delhi, U.G.F., Federal Towers, 2/2, West Patel Nagar,  
 New Delhi-110008 Ph.No.011-40733977, 78, 79, & 80  
 Email ID: ndllcrd@federalbank.co.in  
 CIN: L65191KL1931PLC000368 Website: www.federalbank.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE ASSETS**

**Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Federal Bank Ltd (Secured Creditor), the symbolic and physical possession of which has been taken on 24.11.2016 & 20.07.2017 respectively by the Authorised Officer of The Federal Bank Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on 05.08.2022, for recovery of Rs.3,12,99,822.35 (Rupees Three Crore Twelve Lakh Ninety-Nine Thousand Eight Hundred Twenty-Two & Paise Thirty-Five Only) plus costs and other charges due to The Federal Bank Ltd (Secured Creditor) as on the aforesaid date of sale from:- (1) M/s Amrit Motors a Partnership firm having its registered Office at G.T. Road, Opp. U.K.Palace, Khanna-141401, Punjab represented by its partners (a) Mr. Rajesh Kumar, S/o Shri Om Prakash (b) Mr. Sanjeev Kumar Gupta, S/o Shri Om Prakash Gupta and (c) Mr. Om Prakash Gupta, S/o Shri Babu Ram Gupta. (2) Mr. Rajesh Kumar, S/o Shri Om Prakash Gupta, residing at H. No. 106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab. (3) Mr. Sanjeev Kumar Gupta, S/o Shri Om Prakash Gupta, residing at H.No. 106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab Also at House No. 753, IFFCO City 1, New Chandigarh-140901, District-Mohali, Punjab. (4) Mr Om Prakash Gupta, S/o Shri Babu Ram Gupta, residing at H.No. 135, Shaher Amloh, Ward no. 1, Tehsil Amloh, Distt. Fatehgarh Sahib-147203, Punjab. (5) Vijay Kumar, S/o Om Prakash Gupta, residing at Ward No.3, Amloh Dist.Fatehgarh Sahib-147203, Punjab Also at House No. 156, Bank Colony Street, Anant Nagar, Near Amarbir Hospital, Khanna-141401, Punjab. (6) Shri Ashwani Gupta, S/o Shri Om Prakash Gupta, residing at H.No.106, Ward No.6, Amloh, Dist. Fatehgarh Sahib-147203, Punjab. (7) Smt. Anu Gupta, W/o Shri Rajesh Kumar, residing at H. No. 106, Ward no. 6, Amloh, Fatehgarh Sahib-147203, Punjab. Alternative address of 2,4,6 & 7: House No. 157, Bank Colony Street, Anant Nagar, Near Amarbir Hospital, Khanna-141401, Punjab.

The reserve price will be Rs.19,00,000/- (Rupees Nineteen Lakh Only) and the earnest money deposit will be Rs.1,90,000/- (Rupees One Lakh Ninety Thousand only), which is 10% of the Reserve Price. Bids below the Reserve Price will be rejected immediately. Thus, bids to be submitted should be above the Reserve Price.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

1. All that piece and parcel of property at Khata no.152/401, Khasra no.30/1/7 as per jamabandi for the year 2005-06 under Sale Deed Vasika No.4100 dated 25.01.2008, Vasika No. 4101 dated 25.01.2008, Vasika No.4102 dated 25.01.2008 admeasuring 695.14 Sq yards together with building and all improvements thereon situated at Village Brahman Majra, Abadi Aman Colony, Sirhind, Tehsil and Dist. Fatehgarh Sahib -147203, Punjab bounded on the East by other property & street; West by Open plot; North by other property and South by Open Plot.

The property will be sold by e-auction through the Bank's approved service provider M/s e-Procurement Technologies Limited - Auction Tiger under the supervision of the Authorised Officer of Federal Bank. E-auction tender document containing e-auction bid form, declaration, general terms and conditions of online auction sale are available in website : <https://sarfaesi.auctiontiger.net>. The prospective bidders may avail online training on e-auction from M/s e-Procurement Technologies Limited - Auction Tiger, Ahmedabad, Helpline No. & email ID : 079-68136880/68136837 & email - support@auctiontiger.net and Mr. Ram Sharma-9978591888/9265562821/18 & email - ramprasad@auctiontiger.net. Bids in the prescribed format given in the Tender document shall be submitted "online" through the portal <https://sarfaesi.auctiontiger.net>. Bids submitted otherwise shall not be eligible for consideration. The EMD shall be remitted through Demand Draft/EFT/NEFT/RTGS to the Bank Account 13720051030003, IFSC FDRL0001372. The EMD to be paid is 10% of the Reserve Price of the property which is refundable if the tender is not accepted. Last date and time for deposit of Bid form along with EMD is 04.08.2022 upto 5 PM. Any Bid form & EMD submitted after the said date & time period will